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Title: Need to formulate uniform policy addressing construction restrictions and buffer zones around Defence establishments -laid.

SHRI RAHUL RAMESH SHEWALE (MUMBAI SOUTH-CENTRAL): It has been over two years since the Bombay High Court directed the Defence Ministry to formulate a uniform set of rules/policy addressing the construction restrictions and buffer zones around Defence establishments in the country. But unfortunately, the Ministry has so far not come up with any such rules/policy. As the redevelopment projects are stuck, dilapidated buildings can't be fixed until the Ministry comes out with a policy that would streamline the approval mechanism. I do understand the national security considerations that the military and the government have mentioned in the past, however, that shouldn't stop the government from developing a framework. Here, the argument is not regarding undermining national security but about addressing essential redevelopment projects that are not seeing the light of the day, and are just getting stuck in the Ministry's bureaucratic structure. Thus, I would sincerely urge the Hon'ble Defence Minister to take up this matter with utmost urgency.